

[Shri L. N. Mishra]

(ii) G.S.R. 1295 published in Gazette of India dated the 16th August, 1966.

(4) A statement showing reasons for delay in laying the Notification mentioned at (2) of item (3) above.

[Placed in Library, See No. LT-6944/66]

12.33 hrs.

RE: QUESTION OF PRIVILEGE

Shri A. K. Gopalan (Kasergod) : Sir, I gave notice of a privilege motion which was not taken up because of some misunderstanding. You have not given consent because it is.....

Mr. Speaker : Let me see it. I will see it just now and I will inform him what the position is.

Shri A. K. Gopalan : It is an old one.

Mr. Speaker : I would request him to resume his seat. I will see it just now..... (Interruptions)

Shri A.K. Gopalan : This is a very important matter. A Member of Parliament scandalises a party, maligns a party and then the paper is blamed. It was taken up in the other House the other day. It was discussed and then a ruling was given. We must at least be given an opportunity to mention this case. A leading paper of the country says that the Home Minister.... (Interruptions)

Shri S. M. Banerjee (Kanpur) : Please give your ruling. Why do you not give your ruling?... (Interruptions).

श्री मधु लिमये (मुंगेर) : 24-25 सदस्य चाहते हैं कि स्टेट्समैन वाला मामला उठे। सभी विरोधी दल के सदस्य चाहते हैं इसे। कैसे इसको दबाया जा सकता है। कुछ विरोधी दल वालों की भी कद्र होनी चाहिये।

Shri Vasudevan Nair (Ambalapuzha) : It is a very clear case which has to go to the Privileges Committee. We want to argue that case.

Mr. Speaker : I know what should go to the Privileges Committee.

श्री मधु लिमये : चेयरमैन, राज्य सभा का रूलिंग हो चुका है। इसको उठाने दीजिये यहाँ पर।

Shri A. K. Gopalan : Will you please allow me to take two minutes to explain the whole case. After hearing it you may disallow it if you.... (Interruptions).

Mr. Speaker : Not at this moment. He will kindly resume his seat.

Shri A. K. Gopalan : I am not explaining it.

There was another privilege motion of which I have given notice. Sir, I came to your chamber and discussed it with you. I waited for three or four days; yet, it was not taken up. I never raise points like that. I am virtually under house arrest. Why not the Home Minister admit it? They are maligning my party and keeping me under house arrest. I have to come and sit here and I am shadowed by CID people. Let the Home Minister deny it, if he can. All the letters addressed to me are opened by them. A letter is received by me saying..... (Interruptions) Then, how can I function as a Member of Parliament.

Mr. Speaker : I have taken up the matter with Government.

Shri A. K. Gopalan : This is a very sorrowful state of affairs..... (Interruptions). I never raise matters like this. I am raising this matter because it is something very important.

Mr. Speaker : I have conveyed it to the Member that I have taken up the

matter. I am pursuing the matter to see what action has been taken. I am pursuing it and I have already conveyed it to the Member.

Some hon. Members rose—

Shri A. K. Gopalan : The Government is scandalising a party. Put me and my party members inside jail or shoot us if we are sabotaging. The Government has publicised in the country that we have a plan of sabotage and that it was done at a meeting. I am a member of that party. If we are going to sabotage and do other things, take action against us. When the paper itself, a weekly, says. . . (Interruption).

श्री मधु लिमये : सिलैक्ट कमेटी बनाई जाये, उसका निर्माण किया जाये इसकी जांच करने के लिए ।

Shri A. K. Gopalan : The weekly has published that it is the Deputy Minister, the son of the late Chief Minister, who has given that out. The paper has published that. When the papers are publishing even the names of the people, is it not necessary that something must be known about it... (Interruption). The paper says, "We have got the information", the Home Ministry says, "We have not given it." Let there be an inquiry. Let the papers say how it has been given out. If this is not done, it will be very difficult to function.

श्री मधु लिमये : चेयरमैन का रुलिंग हो चुका है राज्य सभा में । इस तरह से विरोधी दलों को बदनाम नहीं किया जा सकता है । सिलैक्ट कमेटी बनाई जाये इसकी जांच करने के लिए ।

अध्यक्ष महोदय : जरूर आबस्ट्रक्ट करना है, और चलने नहीं देना है . . .

श्री रामसेवक यादव (बाराबंकी)
विरोधी दल वालों का सहयोग लें ।

श्री बागड़ी : दूसरों को आप मौका नहीं देते हैं ।

Some hon. Members rose—

Shri H. N. Mukerjee (Calcutta Central) : If I may put it before you, we would like from you a more positive response in regard to this matter. This matter has become very complicated in view of certain things appearing in the paper concerned, namely, the *Statesman*, as far as I could make out, and this matter really requires some sort of thrashing out because, as Shri Gopalan has put it, it is absolutely insufferable if political parties functioning in Parliament and in the country have to function in this kind of circumstance where by the backdoor from an apparently Government source all kinds of things are said which are contradicted here untruthfully as the paper challenges the Home Minister to explain. I am not going into the matter at the present point of time, but if you give a more positive response and say that tomorrow morning you will bring it up, the House has an opportunity of discussing it. It would be very necessary. If on the issue of privilege all kinds of cases can be brought up from time to time and if this matter which appertains very, very directly to the rights and obligations of political parties functioning in Parliament and the country, then of course the parliamentary process would come into disrepute. Therefore this matter does require very serious discussion and, I am sure, as you are the upholder of the dignity and responsibility of the House, you will give a more positive response.

Shri Ranga (Chittoor) : It is very difficult for people like me to intervene in this question. As everyone knows I am opposed to the Communist Party and Communism. Both the Communist Parties, so far as I am concerned—I am quite frank about it—I am opposed to them. We have asked that if the Government had any courage at all, if they were op-

[Shri Ranga]

posed to the Communist Party's activities here and if they really had information with them to prove that they are not patriotic and they are even traitors, let them ban them and take action. They do not do any of these things—so many other things I have said. In regard to Kerala they said so many things against our friends, but the people said, "Nothing doing" and they got them elected again. So, here is our friend—whether we like it or not—who is the head of a party here in this House.

An hon. Member : As you are.

Shri Ranga : Surely, it is not right for Ministers to make statements naming him and saying that he is not patriotic but, at the same time, not be prepared to come to you and before the Privileges Committee to prove what they have got; otherwise, what would happen is that today it is their turn, tomorrow it will be my turn—everybody's turn. Therefore, parliamentary privileges, immunities and decencies should be observed by all political parties whether we are opposed to each other or not.

Shri Tyagi (Dehradun) : And obey the Chair.

Shri Hari Vishnu Kamath (Hoshangabad) : Without going into the merits . . .

श्री मधु लिमये : पांच मिनट मुझे भी दीजिये । मैं प्रस्ताव देने वाला हूँ ।

अध्यक्ष महोदय : दो तीन तो बोल लिये हैं । मधु लिमये साहब कहते हैं कि प्रस्ताव मैंने

श्री मधु लिमये : एक को तो बुलाइये । मैंने दे दिया है ।

अध्यक्ष महोदय : यहां डिसकस करूं ?

श्री मधु लिमये : नेताओं को बुलाना चाहते हैं तो अच्छी बात है । उसकी मैं तार्डि

करता हूँ । लेकिन मुझे भी पांच मिनट दे कर मेरी बात आप सुन लें ।

Mr. Speaker : The leaders of the groups who pressed forward this claim must appreciate that the question is very limited as to whether this falls within the breach of privilege issue or not, I do not say that the matter is not important; I do not stand in the way of its being discussed even. But other methods might be adopted and if someone can convince me that it is a breach of some privilege that exists, I am prepared to look into it.

श्री मधु लिमये : हां, मैं वादा करता हूँ कनिवस करने का ।

अध्यक्ष महोदय : वह आप इस जगह नहीं

श्री मधु लिमये : 5 मिनट में कनिवस कर देता हूँ, अध्यक्ष महोदय, आप को ।

अध्यक्ष महोदय : पहले मेरे पास आ कर मुझे तो कनिवस कर लीजिये . . . (व्यवधान) अब आप में से कोई साहब मेरे पास आ जायें

श्री मधु लिमये : फिर आप ग्रुप नेताओं की मीटिंग बुलाइए । सदन के जितने ग्रुप हैं उनके नेताओं की मीटिंग पहले आप करिये, उनको बुलाइये ।

अध्यक्ष महोदय : मेरे पास बड़ी खुशी से आयें ।

Anyone of you may kindly come to me and we will sit together to discuss it.

श्री बागड़ी (हिसार) : ए० के० गोपालन के मकान को पुलिस ने गिरफ्तार कर रखा है । आज तक मैंने श्रादमियों की गिरफ्तारी और नजरबन्दी तो सुनी है लेकिन साम्यवादी दल के नेता श्री गोपालन के मकान को जो गिरफ्तार कर रखा है, मैं खुद वहां पर गया

अध्यक्ष महोदय : 5 बजे मैं दरखास्त करूंगा कि मेरे पास आ जायें ।

श्री बागड़ी : मीटिंग की बात के पहले आप मेरी बात सुन लीजिये । मुझे गिला है आप से थोड़ा सुन लीजिये ।

अध्यक्ष महोदय : वह तो रोज रहता है ।

श्री बागड़ी : रोज रहता है, आप पैदा करते हैं ।

अध्यक्ष महोदय : आप बैठ जाइये ।

श्री बागड़ी : 58 के अन्तर्गत अधिकार है मेम्बर का । आप उसको नहीं रोक सकते । वह ठीक है अध्यक्ष का हुकुम होता है लेकिन मनमानी नहीं होती, कुछ कायदे कानून के अन्दर होता है । इसका क्या मतलब कि कमरे में आइये ? मैं नहीं आता । लोक-सभा में मेरा कहने का अधिकार है ।

12.42 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs (Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 16th August, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.42-1/2 hrs.

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL*

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957 and to make certain minor and consequential amendments to the Indian Trusts Act, 1882 and the Delhi Development Act, 1957.

Mr. Speaker: The question is :

"That leave be granted to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957 and to make certain minor and consequential amendments to the Indian Trusts Act, 1882 and the Delhi Development Act, 1957."

The motion was adopted.

Shri Vidya Charan Shukla: I introduce the Bill.

12.43 hrs.

ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL*

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Gulzarilal Nanda I beg to move for leave to introduce a Bill further to amend the Road Transport Corporations Act, 1950.

Mr. Speaker: The question is :

"That leave be granted to introduce a Bill further to amend the Road Transport Corporations Act, 1950."

The motion was adopted.